

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 16/17 dt. 02.03.2017 for the licensing year 2016-17 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. J V Patil, Addl. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Karan Singh Sejwal	Dy. Indl. Adviser,	MFPI
2.	Sh. Harpreet Singh	Asstt. Director	MSME (Chem)
3.	Sh. S.K. Pandey	Asstt. Director	MSME(Food)
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2.	Sh. Ratan Lal Meena	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

1	621 Case No.:1/16/85-ALC3/2016	Party Name: QUADRAGEN VETHEALTH PVT LTD	Meet No/Date:16/85- ALC3/2016 02.03.2017	Status:
	HQ File :01/85/050/00158/AM17/	RLA File :07/24/040/00349/AM16/	Lic.No/Date:0710109281 18.01.2016	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 30.03.2017.				

2	622 Case No.:2/16/85-ALC3/2016	Party Name: QUADRAGEN VETHEALTH PVT LTD	Meet No/Date:16/85- ALC3/2016 02.03.2017	Status:
	HQ File :01/85/050/00159/AM17/	RLA File :07/24/040/00350/AM16/	Lic.No/Date:0710109282 18.01.2016	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 30.03.2017.				

3	623 Case No.:3/16/85-ALC3/2016	Party Name:RAJ KUMAR KARNANI	Meet No/Date:16/85- ALC3/2016 02.03.2017	Status:
	HQ File :01/85/050/00160/AM17/	RLA File :02/24/040/00174/AM17/	Lic.No/Date:0210207263 18.01.2017	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 30.03.2017.				

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4	624 Case No.:4/16/85-ALC3/2016	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:16/85- ALC3/2016 02.03.2017	Status:
	HQ File :01/85/050/00161/AM17/	RLA File :08/24/040/00406/AM17/	Lic.No/Date:0810139488 06.01.2017	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 30.03.2017.				

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5	625 Case No.:5/16/85-ALC3/2016	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:16/85- ALC3/2016 02.03.2017	Status:
	HQ File :01/85/050/00162/AM17/	RLA File :31/83/040/00151/AM17/	Lic.No/Date:3110066577 07.02.2017	Deferred
The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite the comments. The case is deferred for 30.03.2017.				

Rms

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626 Case No.:4/15/85-ALC3/2016	Party Name:ARIHANT INDUSTRIAL CORPN.LTD.	Meet No/Date:16/85- ALC3/2016 02.03.2017	Status:								
HQ File :01/85/050/00147/AM17/	RLA File :03/94/040/00681/AM17/	Lic.No/Date:0310809190 22.11.2016	Approved								
The Committee noted that the comments of DIPP furnished vide their Note No. 7/54/2017-TSW/15 dated 06.02.2017. On the basis of DIPP's comments, the Committee decided to fix the ad-hoc input output norms as under:-											
<table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty</td></tr><tr><td>Articles of Sports such as Multi Activity Play System, Play Ground Equipment including Thriller Range, Various Types of Slides etc. Made out of Fibre Glass as imported (Net weight of 317460.340 Kgs) Net Content: Glass Fibre 95238.102Kgs</td><td>317460.300Kg</td><td>Relevant Glass Fibre</td><td>1,00,000.00Kg</td></tr></table>				Export Item	Qty	Import Item	Qty	Articles of Sports such as Multi Activity Play System, Play Ground Equipment including Thriller Range, Various Types of Slides etc. Made out of Fibre Glass as imported (Net weight of 317460.340 Kgs) Net Content: Glass Fibre 95238.102Kgs	317460.300Kg	Relevant Glass Fibre	1,00,000.00Kg
Export Item	Qty	Import Item	Qty								
Articles of Sports such as Multi Activity Play System, Play Ground Equipment including Thriller Range, Various Types of Slides etc. Made out of Fibre Glass as imported (Net weight of 317460.340 Kgs) Net Content: Glass Fibre 95238.102Kgs	317460.300Kg	Relevant Glass Fibre	1,00,000.00Kg								
RA may take consequential action as per policy/procedure.											

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7	627 Case No.:3/13/85-ALC3/2015	Party Name:HEMRAJ INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/85- ALC3/2016 02.03.2017	Status:
	HQ File :01/85/050/00099/AM16/	RLA File :02/24/040/00102/AM16/	Lic.No/Date:0210206066 12.08.2015	Deferred
The Committee noted the reply of the firm dated 04.02.2017 and observed that import item Hexane is re-useable. Therefore Committee decided to seek Justification from the firm for the quantity of import item. The case is deferred for 30.03.2017.				

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8	628 Case No.:3/11/85-ALC3/2016	Party Name: SUNFRESH AGRO INDUSTRIES PVT. LTD.	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status:
	HQ File :01/85/050/00100/AM17/	RLA File :03/95/040/00305/AM17/	Lic.No/Date:0310806680 27.07.2016	Deferred
The Committee noted that a similar issue is under examination by the NC. The Committee decided to defer the case until final decision is taken in the matter. The case is deferred for 30.03.2017.				

9	629 Case No.:4/14/85-ALC3/2016	Party Name: SUPARSHVA SWABS [I]	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status:
	HQ File :01/85/050/00128/AM17/	RLA File :05/24/040/00465/AM17/	Lic.No/Date:0510400974 28.12.2016	Approved
The Committee noted the comments of MSME (Chem) furnished vide O.M. No. TL-12021/1/2017-GC and F-DCMSME dated 16.02.2017. On the basis of comments of MSME (Chem)'s, the Committee decided to fix the ad-hoc input and output norms as under:-				
9	Export Item	Qty	Import Item	Qty
	Cotton Buds/Cotton Swabs Net weight of Polypropylene Homopolymer (For Stick)=1,23,787.714Kg Net weight of Polypropylene Homopolymer packed in container (For packing) =1,16,285.429.Kgs	65,64,50,000.00No.	Polypropylene Homopolymer (For Stick) Polypropylene Homopolymer (For Packing)	1.02Kg/Kg of net content of the item in export product As per packing policy.
RA may take consequential action as per policy/procedure.				

10	630	Party Name:EXPOVAN	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status: Deferred
	HQ File :01/85/050/123/AM16 32/24/40/010/AM16	Request for grant of wastage on input from 10% to 60% in respect of Advance Authorisation No. 3210077699 dt. 07.09.2015, 3210077698 dt. 07.09.2015 and 3210077700 dt. 07.09.2015 obtained in terms of para 4.07 of HBP(2015-20).		
	The Committee noted that the comments are awaited from CFTRI. The Committee decided to remind CFTRI to expedite the comments. The case is deferred for 30.03.2017.			

11	631	Party Name:TASTE'L FINE FOODS PVT. LTD	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status:
	HQ File :01/85/050/133/AM13	RLA File :03/95/40/255/AM13	Lic.No/Date:0310706518 28.08.2012	Deferred
The Committee noted that the comments are awaited from CFTRI. The Committee decided to remind CFTRI to expedite the comments. The case is deferred for 30.03.2017.				

	632	Party Name:GLAXOSMITHKLINE (GSK) CONSUMER HEALTHCARE LTD	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status:
12	HQ File :01/85/171/128/AM14	Amendment in description of export item from Malted Milk Food to Malted Milk Food/Malt based Food (Malt Food).		Deferred
The Committee decided to seek comments from Policy-4 Section from the Policy angle. The case is deferred for 30.03.2017.				

	633	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status:
13	HQ File :01/85/050/00130/AM16/	RLA File :05/24/040/00334/AM16/	Lic.No/Date:0510395921 14.10.2015	Deferred
The Committee noted that the comments are awaited from TC, Mumbai. The Committee decided to remind TC, Mumbai to expedite the comments. The case is deferred for 30.03.2017.				

	634	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status:
14	HQ File :01/85/050/00031/AM16/	RLA File :05/24/040/00015/AM16/	Lic.No/Date:0510393961 24.04.2015	Deferred
The Committee noted that the comments are awaited from TC, Mumbai. The Committee decided to remind TC, Mumbai to expedite the comments. The case is deferred for 30.03.2017.				

	635	Party Name:P K AGRI LINK PRIVATE LIMITED.	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status:
15	HQ File :01/85/050/00005/AM17/	RLA File :02/24/040/00198/AM16/	Lic.No/Date:0210206516 02.03.2016	Rejected
The committee noted that the firm is importing Rice Bran and Hexane against export of Deoiled Rice Bran. The Committee is of the view that after extraction of it, the condition of value addition as specified under the duty exemption scheme of the <u>FTP 2015-20</u> would not be possible to fulfil by the firm. Therefore, the committee decided to reject the case.				
RA may take the consequential action as per Policy/Procedure.				

	636	Party Name:SCARLET PRINTS LLP	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status:
16	HQ File :01/85/050/00071/AM17/	RLA File :08/24/040/00092/AM17/	Lic.No/Date:0810138108 07.06.2016	Deferred
The Committee noted that the firm has given the reply to the deficiency letter of DIPP under intimation of this office, However, the comments of DIPP are awaited. The Committee decided to remind DIPP to expedite the comments.				

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Case No.:1/18/85-ALC3/2012

Party Name: SUPERHOUSE LTD.,

Meet No/Date: 16/85-ALC3/2016
02.03.2017

Status:

HQ File :01/85/050/00114/AM13/

RLA File :06/24/040/00017/AM13/

Lic.No/Date: 0610028563
22.08.2012

Approved

The Committee noted the comments of TC, Mumbai furnished vide letter No. 11(38)/2016/Wvg/22 dated 20.01.2017. On the basis of TC's comments, the Committee decided to fix the ad-hoc I/O norms as under:-

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Export item	Qty	Import Item	Qty
HORSE RIDING BODY PROTECTOR FOR ADULT MADE FROM 90% POLYESTER 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC WITH RUBBER SHEET 11 MM AND 22MM CONTENTS IN EXPORT PRODUCT 1. 90% POLYESTER, 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC SHOULD BE 8863.63 SQ.METER 2. RUBBER SHEET 11 MM SHOULD BE 545.45 SQ.METER 3. RUBBER SHEET 22 MM SHOULD BE 1700 SQ.METER	5000Nos.	11MM Rubber 1050.00Sq. Mtr (or) 1563.00 Kgs	560.00Sq.Mtr 828.50 Kgs
		22MM Rubber 3470.00Sq. Mtr (Or) 10958.62 Kgs	1680.00Sq.Mtr 5290.00 Kgs
HORSE RIDING BODY PROTECTOR FOR JUNIOR MADE FROM 90% POLYESTER 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC WITH RUBBER SHEET 11 MM AND 22MM CONTENTS IN EXPORT PRODUCT 1. 90% POLYESTER, 10% POLYURETHANE WOVEN TEXTURISED DYED FABRIC SHOULD BE 7954.54 SQ.METER 2. RUBBER SHEET 11 MM SHOULD BE 409.09 SQ.MTR 3. RUBBER SHEET 22 MM SHOULD BE 1454.54 SQ.MTR	5000Nos.	11MM Rubber 1050.00Sq. Mtr (or) 1563.00 Kgs	420.00Sq.Mtr 620.00 Kgs
		22MM Rubber 3470.00Sq. Mtr (Or) 10958.62 Kgs	1400.00Sq.Mtr 4410.00 Kgs

RA may take consequential action as per policy/procedure.

18		Party Name:LAXMI ENTERPRISES, NAVI MUMBAI	Meet No/Date:16/85- ALC3/2016 02.03.2017	Status: Deferred
	HQ File :01/85/162/152/AM14	Fixation of wastage norms for export proudct Spices.		
	The Committee decided to examine the case on file and to re-submit for consideration of NC. The case is deferred for 30.03.2017.			

19	638 Case No.:10/7/85-ALC3/2016	Party Name: DHIRENDRA INTERNATIONAL PVT.LTD.,	Meet No/Date: 16/85-ALC3/2016 02.03.2017	Status:
	HQ File :01/85/050/00066/AM17/	RLA File :56/24/040/00010/AM17/	Lic.No/Date: 5610004946 11.07.2016	Deferred
The Committee decided to call for the representative of the firm on PH. The case is deferred for 30.03.2017.				

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Lko/2017

639 Case No.:2/20/85-ALC3/2015	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:16/85- ALC3/2016 02.03.2017	Status:
HQ File :01/85/050/00196/AM16/	RLA File :31/83/040/00132/AM16/	Lic.No/Date:3110065810 28.12.2015	Approved

The Committee noted the comments of DIPP furnished vide O.M. No. 7/215/2016-TSW dt. 23.02.2017. On the basis of DIPP's comments, the Committee decided to fix ad-hoc I/O norms as under:-

Export Item	Qty
EZB Easy Bake Ultimate Oven Baking Star B4867-EXF Electric Toy	50,000.00Nos.

S.No.	Import Item	Qty
1	Resin Granules Zytel-101L, NC 010 (Color-NP)	4006.00Kg (1.05Kg/Kg content in export item)
2	Resin Granules ABS PA-757 (Color-NP)	4095.00Kg on net to net basis
3	Resin Granules K Resin KR03 (Color-NP)	6330.00Kg(1.013Kg/Kg content in export item.
4	Resin Granules Lupol GP-3156F (Color-NP)	2935.00Kg(1.05Kg/Kg content in export item.
5	MASTER BATCH SNOW WHITE KOUG7 OR KOT J3 OR KOUG8 M3HKC	Qty of import item from 5 to 13 put together may be allowed upto 2% of FOB value of exports
6	MASTER BATCH BLUE K5HM9 M3HKC	
7	MASTER BATCH PINK K4E57 M3HKC	
8	PRINTING INK 801- 112600, Gray 429C	
9	PRINTING INK 750- 322240, Matt Blue 18-4043 TPX	
10	PRINTING INK 750- 322230, Gray 429C	
11	THINNER 000- 944 For 801 Series Pad Printing	
12	THINNER 000- 945 For 801 Series Silk Screen Printing	
13	THINNER 000- 938 For 750 Series Pad Printing	
14	Electrolytic Tin Plate Steel Coil 0.28mm X 380mm X Coil	5453.00Kg (1.259Kg/Kg content in export item after taking 1/3 rd recovery from scrap).
15	Electrolytic Tin Plate Steel Coil 0.28mm X 298mm X Coil	5802.00Kg(1.348Kg/Kg content in export item after taking 1/3 rd recovery from scrap).
16	Electrolytic Tin Plate Steel Coil 0.28mm X 190mm X Coil	1929.00Kg(1.198Kg/Kg content in export item after taking 1/3 rd recovery from scrap).
17	Electrolytic Tin Plate Steel Coil 0.28mm X 240.3mm X Coil	1029.00Kg(1.262Kg/Kg content in export item after taking 1/3 rd recovery from scrap).
18	Electrolytic Tin Plate Steel Coil 0.28mm X 81.5mm X Coil	401.00Kg(1.637Kg/Kg content in export item after taking 1/3 rd recovery from scrap).
19	Electro Galvanized Steel 0.8 X 42.2 X Coil	311.00Kg(1.151Kg/Kg content in export item after taking 1/3 rd recovery from scrap).
20	ALUMINUM PAN (AL 1100- H26) Aluminum PAN	
21	M3x 16 PS ""B Self Tapping Screw M3x 16 PS ""B Self Tapping Screw Nickel plated Mild steel	
22	M3x 12x Diameter8PSWB Self- Tapping Screw M3x 12x Diameter8PSWB Self- Tapping Screw Nickel-plated Mild steel	
23	M3x6x Diameter8PSWB Self- Tapping Scerw	

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	M3x6x Diameter8PSWB Self- Tapping Screw Nickel-plated mild steel	Item No. 20 to 34 on net to net basis with accountability clause
24	M3x8 PSB Self- Tapping Screw M3x8 PSB Self- Tapping Screw Nickel-plated Mild steel	
25	M2.6x8 Diameter8PSWB Self-Tapping Screw M2.6x8 Diameter8PSWB Self-Tapping Screw Nickel-plated Mild steel	
26	M3x6PSB Self- Tapping Screw M3x6PSB Self - Tapping Screw Nickel-plated Mild Steel	
27	M3x8xDiameter8PSWB Self- Tapping Screw M3x8xDiameter8PSWB Self- Tapping Screw Nickel-plated Mild steel	
28	M2.6x8 PSB Self- Tapping Screw M2.6x8 PSB Self- Tapping Screw Nickel-plated Mild steel	
29	M3x14xDiameter8PSWB Self- Tapping Screw M3x14xDiameter8 PSWB Self- Tapping Screw Nickel-plated Mild steel	
30	POWER CORD Toys Plug (DGP-01B)+NISPT-2#18/2C/105 SC L=87"	
31	AC WIRE SPT-2# 18/2C 105 C L=19"=48.26cm (Only sigle core with UL mark)	
32	ROTARY AC On/Off Switch XY3/YX3- 145 6A 125V UL (RoHs)	
33	STRAIN RELIEF BUSH HEYCO ST100N (1829) BLACK	
34	CLOSE-END CONNECTOR ID3.0.OD5.5, L:20MM Nylon	
35	Resin Granules Moplen EP332K (Color- NP)	77870.00Kg (1.015Kg/Kg content in export item).
36	FOOD MIX SPARKLE CAKE ASST (Set of 3 Packets)	Not allowed as it is not a component of export item

RA may take consequential action as per policy/procedure.

	641	Party Name: SHREE KRISHNA OIL INDUSTRIES	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status: Rejected
21	HQ File :01/85/171/106/AM16 RLA File :32/24/040/021/AM16	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP, 2015-20 for export of Milling Grade Copra against import of Copra Grade-II.		
	The Committee noted the comment of PC-IV. It is highlighted that the import item is covered under para 4.11(a)(i) of the FTP 2015-20—Ineligible categories of import on self declaration basis. However, items classified against ITC-HS1203(Copra) can be imported through STE subject to para 2.20 of Foreign Trade Policy. Therefore, the Committee decided that the ad-hoc input output norms in this case can not be fixed.			

	642	Party Name:PERFECT CARDAMOM & SPICES MARKETING CO. PVT. LTD.	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status: Deferred
22	HQ File :01/85/40/002/AM16 RLA File :03/95/40/093/AM16	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP, 2015-20 for export of Processed / Assorted / Sterlized Spices Namely Cardamom ETO Treated".		
The Committee noted that the comments are awaited from Spices Board. The Committee decided to remind Spices Board. The case is deferred for 30.03.2017.				

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	643	Party Name:JANATHA FISH MEAL & OIL PRODUCT	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status: Decided
23	HQ File :01/85/162/103/AM16	Review of ad-hoc I/O norms i/e/o AA No. 0710110565 dt. 24.10.2016 in terms of para 4.06 of HBP, 2015-20 for export of Finished Fish Meal (Unfit for human consumption) against import of Unfinished Fish Meal (Unfit for human consumption).		
	The NC in its meeting No. 08 dated 16.09.2016 decided to fix ad-hoc input output norms. However, RA, Bangalore requested for review of ad-hoc input output norms in order to have more clarity in description of export and import item. The Committee noted the comments of CIFT dated 09.08.2016 and decided to change the description of export item as “Dried and Pulverized Fish Meal”. The firm is also required to submit to RA a copy of certificate issued by Export Inspection Council certifying their processing unit for Fish Meal for export. All other contents will remain unchanged. RA may take consequential action as per policy/procedure.			

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644	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status:
24	Case No.:9/23/85-ALC3/2014	HQ File :01/85/050/00195/AM15/	RLA File :08/24/040/00396/AM15/
		Lic.No/Date:0810134481 03.02.2015	Deferred
The Committee noted that the firm has furnished the reply to DIPP and DIPP has stated that the reply of the firm is not clear and desired to call for the point-wise reply. The Committee decided to ask the firm to furnish the point-wise reply to DIPP. The case is deferred for 30.03.2017.			

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645	Party Name:G.A. FOODS (INDIA) PVT. LTD.	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status:
25	Case No.:13/8/85-ALC3/2016	HQ File :01/85/050/00079/AM17/	RLA File :52/24/040/00017/AM17/
		Lic.No/Date:5210041975 27.07.2016	Deferred
The Committee noted that MFPI has referred the case to FSSAI. Hence, the comments of FSSAI to MFPI are awaited. The Committee decided remind MFPI to expedite the comments. The case is deferred for 30.03.2017.			

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646	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status:
26	Case No.:16/17/85-ALC3/2015	HQ File :01/85/050/00164/AM16/	RLA File :02/24/040/00136/AM16/
		Lic.No/Date:0210206311 04.12.2015	Decided
The Committee noted the comments of Jute Commissioner has stated that they would be able to provide adhoc input output norms only after physical verification of manufacturing process. The Committee decided to intimate the position to the firm and to ask the firm for confirmation of such a verification from Jute Commission in order to finalize the matter.			

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उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
आर्थिक विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

27	647	Party Name:COMPACT INDIA PVT. LTD	Meet No/Date:16/85- ALC3/2016 02.03.2017	Status:
	HQ File :01/85/050/105/AM16	RLA File :05/23/40/155/AM16	Lic.No/Date:0510394865 09.07.2015	Deferred
Request for modification of ad-hoc input output norms fixed by NC in its M.No. 03 dt. 05.05.2016.				
The NC in its meeting No.03 dated 05.05.2016 approved the ad-hoc input output norms. However, the firm has made a request for modification of quantity of import item at Sl. No. 1 & 2. The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 30.03.2017.				

[Signature]

	648	Party Name:PEARL MINERAL & MINES PVT LTD	Meet No/Date:16/85-ALC3/2016 02.03.2017	Status:
28	HQ File :01/85/162/164/AM15 RA F.No. 09/24/40/629/AM14	Fixation of ad-hoc I/O norms in terms of para 4.07 of HBP, Vol.I (2009-14) for export of Dimensional Dressed Granite Block (Rough Granite Block).		
The Committee noted that the comments/views are awaited from PC-4 and SCOMET Section. The Committee decided to remind them. The case is deferred for 30.03.2017.				

[Signature]

	649	Party Name:ROSEMARY INTERNATIONAL	Meet No/Date:16/85- ALC3/2016 02.03.2017	Status:
29	HQ File :01/85/61/001/AM17 RA F.NO. 07/16/915/12000/0483/7214	Fixation of ad-hoc I/O norms in terms of para 4.06 of HBP (2015-20) for export of Black Pepper Powder of same origin and variety as imported against import of Black Pepper Whole/ 500GL.		
	Decision : The Committee noted the comments of MPFI furnished vide their O.M. dated 27.02.2017. The committee noted that comments from Spices Board is awaited and decided to remind them. The case is deferred for 30.03.2017.			

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योगेन्द्र सिंह/YOGINDER SINGH
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